

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-143(ND)/2013**

**IN THE MATTER OF:**

Rockman Advertising &

Marketing India Pvt. Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Sharp Eye Advertising Pvt. Ltd.

.... Respondent

**Order under Section 397/398 of the Companies Act**

**Order delivered on 08.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:**

For the Applicant/petitioner :

Mr. Sakal Bhushan, Mr. Monish Panda,  
Ms. Deepti Bhardwaj,

Mr. Amit Bhattacharyya, Advs.

For the Respondent :

Mr. P. Nagesh, Mr. Dhruv Gupta,

Mr. Ravi Prakash, Advs. for R-2 to 6

Mr. Mohit C., Adv. for R-11

**ORDER**

In pursuance of orders dated 18.01.2018 and 21.03.2018, original documents as directed has not been produced. Only one Memorandum of Understanding for loan dated 27.07.2007 purported to be executed has been produced before us. The same is directed to be kept under seal cover in the custody of the bench Officer. In respect of other documents, learned Counsel for the respondent states that appropriate affidavit shall be filed within two weeks with a copy in advance to the Counsel for the petitioner. Counter affidavit, if any, be filed within two weeks thereafter.

List for further consideration on 31<sup>st</sup> May, 2018.

Sdl—

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**